FORM NO. 21

(See rule 114)

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Honbhm. S.M. Pregard J.M. Hore responds on behalf or the applicant. List this care fer Learning on admission on 24.11.92. 24-11.92 How m & N. from of In None responds on whelf of the applicant but this one for adminion on 19183 Horiblemr. S.H. Basad J.M But up this corron. 4.2-93 fer admission before grivisi in Bench. Sapph Albanet my with Const

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LUCKNOW BENCH

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ORIGINAL APPLICATION No. 219/90

Mohd. Shamim

Applicant

versus

Union of India, Ministry of Personnel and Pensions (Deptt. of Personnel and Trg.) New Delhi through its Secretary and others

Respondents.

Shri R.K. Yadava, Advocate

for Applicant

D. Dinesh Chandra, Advocate

for Respondents.

CORAM

HON. MR. S.N. PRASAD, JUDICIAL MEMBER

HON. MR. V.K. SETH, ADMN. MEMBER.

(Hon. Mr. S.N. Prasad, J.M.)

the facts Briefly stated, of this interalia, are that the applicant was appointed on regular basis against permanent post in clear vacancy on 15.1.82 and the appointment letter to this effect was was issued to him (vide Annexure-1) andhe also underwent probation for prescribed period (vide Annexure-2), and while he was discharging his duties satisfactorily, he fell seriously illl in the year 1987 and applied for medical leave and after being cured, when he came to join his duties, he was served with a charge sheet (Annexure -3) for being absent from duty; and after service of the charge sheet on the applicant, no further action was proceeded by the respondents in regard to the aforesaid charge sheet and consequently the applicant remained out of service and despite his sincere efforts and requests to he authorities concerned, nothing materialised, hence he approached this Tribunal.

- the Counter affidavit filed . In respondents, it has interalia been pleaded that the C.I.M.A.P. departmental canteen is not registered with the Directorarte of Canteen, New Delhi and as such its employees are not holder of a civil post under the State and as such the subject matter of this case is not within the jurisdiction of this Tribunal; and have further contended that no application for leave of the applicant on medical ground was received and he remained on unauthorised absence w.e.f. 6.4.1987; and letter dated 13.4.87 and subsequent even on issue telegram dated 23.7.87 and reminder dated 14.5-87, he did not turn up, and as such the applicant is not
- 3. We have heard the learned counsel for the parties, and have thoroughly gone through the records of case
- 4. Rejoinder Affidavit and Supplementary Rejoinder Affidavit have been filed by the applicant, wherein he has reiterated almost all those very points as mentioned in Original Application.

entitled to any relief.

- 5. After careful consideration of Annexures RA-1 and RA-2 and other materials on record, we have come to the conclusion that the matter involved in this case is cognizable by this Tribunal.
- perusal of Annexure R.A-1 which is letter from Under Secretary, Council of Scientific and Industrial Research, New Delhi dated 1.7.92 to the Joint Secretary((Administration), C.S.I.R. shows that the employees of the employees of non-statutory cantilly Tiffin norm: registered departmental Labs/Instts. of CSIR will be treated as regular non-technical employees of the

Council w.e.f. 1.10.1991. This is noteworthy that from the scrutiny of the entire material on record it becomes quite clear that the applicant has not been in service from 6.4.1987. As per Annexure -1, which is appointment letter and the pleadings of the parties show that he has been in service of the respondents on the appointment letter 11.1.82(Annexure -1). This is not dispited that he has been in service after his appointment and upto 5.4.87. Keeping in view the guidelines contained in the aforesaid letter dated 1.7.92(Annexure RA-1)referred to above, the employees who were on the roll on 1.10.1991 in various canteens etc. of CSIR will be treated as regular non-technical employees of the Council w.e.f. 1.10.91 entitled to all benefits which a Council employee of comparable status is normally entitled to except GPF, Pension, Group Insurance Scheme.

Thus, this being so and keeping in view the fact that the applicant has not been in service of the respondents since 6.4.87 till date, and considering all the view points and all aspects of the matter and the circumstances or the case, we find it expedient that the ends of justice would be met if the respondents are directed to take back the applicant in service within a period of one month from the date of receipt of the copy of the judgment; and it is made clear that the applicant shall not be entitled to any back wages for the period from 6.4.87 till the date of his joing it is also made clear that the services

applicant shall notionally be deemed to be counted since 1.10.91, and we order accordingly.

The application of the applicant is disposed of as above. No order as to costs.

ADMN. MEMBER

LUCKNOW: Dated; 24.2.94.

FUDICIAL MEMBER. 24.2.94

In the Central Administrative tribunal Additional Bench, Allahabad/ dircuit Bench, Lucknow.

0. A. No. 219 of 1990

Mohd. Shamim

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Applicant.

The Union of India & others Respondants.

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Dated :- 11.7.90

Applicant.

Counsel for appl

In the Central Administrative Tribunal Additional Bench, Allahabad Circuit Bench, Lucknow.

0. A. No. 219 of 1990 (L)

Mohd. Shamim

Applicant.

Versus

The Union of India & others .. Respondants.

COPILATION -A

S. No. Particulers of dacuments relied Page No upon with annexure Nos.

1. Application Ups 19 Central 1-8
Administrative Tribunals
Act.

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Dated :- 11.7.90

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Applicant.

Counse I for the

applicant.

In the Central Administrative Tribunal, Additional Bench, Allahabad Circuitt Bench, Lucknow.

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O. A. No. 219 of 1990 (L)

Names of paeties.

Mohd. Shamim aged about 30 years son of Mohd. Yusuf R/o Kothi No. 2 Sadar Bazar Majpat Rai Marg, Cantt. Lucknow.

Applicant.

Versus

- 1. The Union of India Ministry of Personnel P.O. and Pensions (department of Personal and T Gr.) new Delhi through its Secretary.
- 2. The Direvtor of Cantsen, New Dejli.
- 3. The Chairman Managing Committee, CIMAP Departmental canteen Post Bag No. 1 Ram Sagar Misra Nagar Lucknow

opp. Parties

Dated : 11.7.90

Applicant.

In the Central Administra tive Tribunal Addk.

Bench, Alld. Circuit Bench, Lucknow.

O. A. No. of 1990

Mohamma-d Shamim aged about 30 years son of Mohd. Yusuf R/o Koshi No. 2 Sadar Bazar Lajpat Rai Marg Cantt. Lucknow.

.. Applicant.

Versus

- 1. The Union of India Ministry of Personal P.O. and Pensions (department of Personaliza and T. gr.) new Denhi through its Sefretary.
- 2. The director of Canteen, new Delhi.
- 3. The chariman, Managing Committee, CIMAP Departmental Canteen Post Bag No. 1 Ram Sagar Misra Nagar Lucknow.

.. Respondants.

Details of application: -

1. Particulers of order against which the application is made:

There is no impunged order but the applicant prays for the joining of his duties.

2. <u>Jurisdiction of the Tribunal</u>

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

3. <u>Limitation</u>

The applicant further decl res that the application is within the Limitation proscribin Section 21 of the CAT.

- 4. Fats of the case.
- 1. That the applicant was appointed on the

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the post of Bearer in the year 1980 on daily wages. He had worked as such about two years.

- 2. That the petitioner was appointed on regular basis against the permanent post in clear vacancies. on 15.1.82. The appointment order dated 11.1.82 is filed herewith as annexur No. 1 to this petition.
- That the Petitioner was placed under probation period which he has completed successfully, which is clearfrom the order dated 26.9 .84. The copy of the order is filed herewith as Annexuexure-2 to this Petition.
- That the work and conduct of the Petitioner remained always satisfactory and there was no complaint against him from any corner. The charcter roll is blotless. He has received his increments on the due date. He was never served wit any warning. Further no disciplinary proceedings took place against the Petitioner.
- fell seriously ill and he has applied forMedical leave duly supported with the Medical
 Certificate., issued by the Medical Officer,
 of Civil Officer, Lucknow where the Petitioner
 was performing the duties.
- the result of the leave applications whether it was granted or rejected. The salary of the leave period has not been paid to the Petitions uptill now.

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- 7. That the patitioner was on leave since 6.4.1987. The leave availed upto 31.3.1987 was granted.
- petitioner absent from duty since 6.4.1987. In this connection the O.P.no. 3 had dacided to hold an inquiry against the petitioner and served a charge sheet dated5.6.1987. The allegations of absence from duty since 6.4.1987 were made. The copy of the charge sheet alongwith appearings is filed agrewith as Annexure 3 to this petition.
- 9. That the patitioner could not give the reply of the charge sheet as it was in english and the petitioner was not in position to understood and to submit the reply. He was trying to contact some english knowing persons who may explain the charges in Hindi but noone could be available. In the meantime the authorities had started the proceedings of inquiry.
- 10. That the petitioner was called for inquiry on 17.9.1987. He had actually attended the office on that date. Few papers were produced before knk him and his signatures were obtained. The subject matter of the letters was not explained to the petitioner. Sri O.P. Virmani disciplinary authority had verbally told that he will be reinstated soon.

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11. That the petitioner has come to know

that the signatures were obtained on the alleged concocted statement of the petitioner.

- 12. That the petitioner was neither prayed under suspension nor he was been allowed to join the duties. The orders if any passed in the inquiry has now been communicated and served on the patitioner till today.
- 13. That the petitioner was vxxxxx verbally told that he will be allowed to resume the duties after the final decision of the inquiry proceedings.
- opp.parties regularely by maxing making the repeated representations but he has not been told with the finad orders of the inquiry proceedings and he he has not been allowed to resume the duties.
- 15. That the inquiry yas not been held against the petitioner according to the rule.
- 16. That the inquiry officer has failed to examine the any witnesses in support of the charges and to give an opportunity to the petitioner to cross examine them. The opportunity of defence and personal hearing has also beendenied.

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17. That the petitioner could not know the report of the inquiry officer as it has not been supplied at any stage to the

Petitioner. The Petitioner could not know whether the charges have been found as proved or not.

- That the Petitioner was a parmament employee, hence he could not be ousted from the max services in the manners adopted by the Opp.pa rties.
- 19. That the order of punishment if passed must be communicated to the Petitioner. It could not be operative in the eye of law, till it is not communicated to the Petitioner,
- from the action of the Opp.pa rties. moved an application to the O.P.No.2, but no attention has been paid and the petitioner could not be reinstated on his post. The copy of the application is filed herewith as Annexure-4 to this petition.
- 21. That the Petitioner in the last served a notice through Counsel to the O.P.No.2 on 21.5.1990, but to no result. The copy of the notice is filed herewith as Annexure-5 to this Petition.
- 22. That the provisions of art.311(2) of the Constitution of India have been violated.
- 23. That the principles of natural justice have not been followed in case of the Petitioner
- That the Petitioner has a right to resume the duties under the opp.parties.

- 6. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS
- hence he could not be oustedfrom the services in the manners adopted by the Opplparties.
- with any order of dismissal or removal uptill now. He is still in serwice in the eyed of law and is entitled to get the salary according.
- (iii) That the allegations of absent from duties were wrong. The applicant was ill and was on Medical leave. The leave applications alongwith the medical sertificates were submitted in time.
- (iv) That the Petitioner has a right to confinue in service and to resume the duties.
- (v) That the proper procedure of engguiry has not been adopted by the disciplinary authority. No witness in su pport of the charges—was examined and no opportunity of defence was given. The orgal enquiry has not-been held.
- (vi) That the statement of the applicant was illegally recorded in a fradulentway. The signatures of the applicant were obtained on the pre-prepared statement.
- (vii) That the report of the Enquiry officer has not been brought in the knowledge of the applicant at any stage

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(Viii) That the order of punishmentmust be communicated the applecant.

- (1x) That the provisions of Art.311 of the Constitution of India have been violated.
- (x) That the principles of natural justice has been violated
- (xi) That the applicant is entitled to get the salary regularly.

Z.6. DETAILS OF THE REMEDIES EX HAUSTED.

That the regresentations have been made but they have not been decided and are pending.

7. Matter previously filed or pending with any othe court:-

The applicant further declares that he had not previously filed any application; Writ Petition or Suit regarding the matter in respect of which this application has been made before any court or any other authority or any other Bench of the Trinunal nor any such application whit petition or suit is peeding before any of them.

8: Reliefs Sought.

In view of the facts mentioned in para 4 above the applicant prays for the following releifs:-

(a) That the applicant may be declared in continious services uptill now and is entitled to get the salary accordingly from the date it is in time i.e. one year before the date of filing of the application.

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- (b) That if any order of removal or dismissass is found to have been passed, the same may be summoned from the Opp. Parties and may be quashed. The applicant may be deemed in the continious services and entitled to get the releifs.
- (c) That the costs of the application may be awarded to the petitioner.
- (d) That any other releif which this Hon'ble Tribunal deems fit and proper may be awarded to the petitioner-applicant.

9. <u>Interim rleif if any prayed for:</u> Pending final decision of the applica-

tion the applicant seeks the following interim releifs:-

It is respectfully prayed that the respondants may be directed to allow the applicant to resume his duties on his post of bearer and to pay him the regular salary atonce without any further delay.

- 10. <u>Particulers of Postal Order</u>.
- 1. Number of Postal Order. B \$2 436885
- 2. Name of issuing Postal Order Aminabad
- 3. Date of issue of postal order 3.7.90
- 4. Post office at which payable. G. O. Lko.

11. <u>In verification</u>

I, Mohd. Saleem aged zbout 30 years some son of Mohd. Yousuf Rpo Kothi No. 2 Lakhpat Rat Marf Cantt Lucknow do hereby verify that the contents of paras 1 to 7 are true to my knowled lnowledge and beleif. H I have not suppressed any material fact.

Lucknow Dated Applicant.

In the Gentral Administrative Tribunal Additional Bench, Allahabad circuit Bench, Lucknow.

0. A. No. 219 of 1990 (2)

Mohd. Shamim

Applicant.

Versus

The Union of India & others ... Respondants.

COMPILATION - B

8.	No.	Particulers of documents relied	Page Nc
		upon alongwith annexure No.	,
	;		
1.	1 .	Appointment order Dated	1
		11.1.82 Annexure No. 1	
2.	:	Order completion probation	2
		period Annexure No. 2.	
3.		Copy of Charge shet with	
		annexures. Annexure No. 3	3-8
4.	!	Copy of application by way of	9
,	:	representtion Annexure No. 4	10-11
5.	* .	Copy of Notice through	•
	•	counsel Annexure No. 5	
6.		Vakalatnama	12

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Dated 11.7.90

Applicant.

Counsel for applicant.

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C.I.M.A.P. DEPARTMENTAL CANTEEN

CENTRAL INSTITUTE OF MEDICINAL & AROMATIC PLANTS
P.O. FARI INAGAR, NEAR KUKRAIL PICNIC SPOT, LUCKNOW-226010

No. 2/122/81-MP(Adm)

Dated: 11.1.1982

OFFICE MEMORANDUM

On the recommendation of the Management Committee which met on 11.1.1982 to interview the existing daily wagers working in the departmental canteen of the Institute, the chairman of the committee has approved, purely on temporary basis, the appointment of the following persons to the posts, in the scale of, and on a basic pay mentioned against their names:

	Name	Designation	Scale of pay	Pay recen
1.	Shri Y. Thankappan	Tea/Coffee maker	Rs.160-5-170-6-200- 7-235-8-275	Rs. 170/-
2.	Shri Mohd. Shamim	Bearer	Rs.160-5-170-6-200- 7-235-2-275	Ŕs. 160/-
3.	Shri Shamiullah	Bearer	Rs.160-5-170-6-200- 7-235-8-275	Rs. 160/-

These posts carry usual dearness relief, medical, washing, and other facilities, as applicable from time to time to the departmental canteen of the CSIR. All the incumbents will be on probations for one year from the date of their joining, and their further continuance will be considered after successful completion of one year probationary period. The Management Committee can dismiss all or any of the employees without assigning any reason and without giving any prior notice thereof.

They will be entitled to avail 10 days casual leave and 20 days earned leave in a calander year. They have to furnish a medical certificate of fitness from the authorised medical attendant.

The expenditure will be met 70% out of CSIR subsidy and 30% out of canteen funds.

(K.D. VERMA) HON. SECRETARY

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- 1. Mr. Y. Thankappan, CIMAP Canteen, Lucknow
- / 2. Mr. Mohd. Shamim, CIMAP Canteen, Lucknow
 - 3. Mr. Shamiullah, CIMAP Canteem, Lucknow

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CENTRAL INSTITUTE OF MEDICINAL & ARCMATIC PLANTS LUCKNOW

No.6/577/83-MP(Adm.)

Dated: 26-9-1984

OFFICE MEMORANDUM

Sub: Completion of Probationary Period of Shri Mohd. Shamim, Bearer

The Chairman Canteen Committee, CIMAP, Lucknow has been pleased to approve that :-

- 1. The work of Shri Mohd. Shamim, Bearer during the probationary period has been found satisfactory.
- 2. Shri Mohd. Shamim should now continue as Bearer under the existing terms and conditions of service beyond 14-1-1983.

(A.W. FARIDI) HONY. SECRETARY

To,

Shri Mohd. Shamim, Bearer, CIMAP, Lucknow.

Copy to :-

- 1. Chariman Canteen Committee, CIMAP, Lucknow.
- 2. Finance & Accounts Officer, CIMAP, Lucknow.
- 3. Bill Section
- 4. Office Copy.

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CIMAP DEPARTMENTAL CANTEEN

CENTRAL INSTITUTE OF MEDICINAL AND AROMATIC PLANTS

(Council of Scientific & Industrial Research)

Post Bag No.1, P.O. Ram Sagar Misra Nagar, Lucknow.

No:6/577/83-Mp (Adm)

dated 5.6.1987

at Spandade

MEMORANDUM

The undersigned proposes to hold an inquiry against Shri Mohd. Shamim under Conduct Rule 17 (Schedule-D) enshrined in GSR-54. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure-I). A statement of the imputations of misconduct or misbehaviour in support of each article of charge is enclosed (Annexure-II). A list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexure III and IV).

- 2. Shri Mohd Shamim is directed to submit within 10 days of the receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.
- He is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge.
- Shri Mohd Shamim is further informed that if he does not submit his written statement of defence, on or before the date specified in para 2 above, or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of the Conduct Rule 17(Schedule-D) enshrined in GSR-54 or the orders/directions issued in pursuance of the said rule, the inquiring authority may hold the inquiry against him ex parte.

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TM My Contd..2/-

The receipt of the Memorandum may be acknowledged.

D & Uramaini

Chairman
Managing Committee,
CIMAP Departmental Canteen.

To

Shri Mohd. Shamim, Bearer, Kothi No.2, Sadar Bazar Cantt., Lajpat Rai Marg, Lucknow.

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The state of the same

ARTICLE OF CHARGE FRAMED AGAINST SHRI MOHD SHAMIM BEARER, CIMAP DEPARTMENTAL CANTEEN, LUCKNOW.

ARTICLE OF CHARGE-I

That the said Mohd Shamim while functioning as Bearer of the CIMAP Departmental Canteen, Lucknow committed misconduct inasmuch as he has been absconding from duty with effect from 6th April, 1987 and despite orders having been issued to him to report for duty immediately, he neither reported for duty nor responded.

Thus, Shri Mohd Shamim by his above acts failed to maintain devotion to duty and acted in a manner unbecoming of the Canteen employee and thereby contravened sub-Rule (ii) and (iii) of Rule-17 (1) (Schedule-D) of the Conduct Rules enshrined in GSR 54 as made applicable to the employees of the Departmental Canteen/ Tiffin Rooms of CSIR.

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Pur copy Alluber 1. 1/1-7.90 STATEMENT OF IMPUTATION OF MISCONDUCT OR MISBEHAVIOUR IN SUPPORT OF THE ARTICLES OF CHARGE FRAMED AGAINST SHRI MOHD SHAMIM, BEARER, CIMAP DEPARTMENTAL CANTEEN LUCKNOW.

IN SUPPORT OF ARTICLE OF CHARGE-I

Shri Mohd Shamim while performing the duties of Bearer in CIMAP Departmental Canteen at CIMAP Headquarters at Lucknow, was absenting himself from duty w.e.f. 6th April, 1987 without any application or permission for his absence. He was directed to join duty immediately failing which action would be initiated against him vide Memorandum No. 6/577/83-Mp (Adm) dated 13.4.1987. Shri Shamim did not report for duty and continued to absent without any information or permission. He was telegraphically informed on 23.4.1987 that he was absenting unauthorizedly from 6.4.1987 and ordered to report for duty immediately failing which disciplinary action would be initiated against him. A confirmatory copy of the telegram dated 23.4.1987 was also sent by registered post on his house address at Kothi No.2, Sadar Bazar Cantt., Lajpat Rai Marg, Lucknow. Shri Shamim neither reported for duty nor responded to the telegramm. He was further directed to report for duty latest by 14th May, 1987 failing which disciplinary action would be initiated against him for his unauthorized absence and defirance of orders. Shri Shamim continued to absent himself from duty unauthorizedly in spite of the aforesaid directions having been issued to him.

Thus, Shri Mohd Shamim by his above acts, failed to maintain devotion to duty and acted in a manner unbecoming of the canteen employee and thereby contravened sub rule (ii) and (iii) of Rule 17 (1) of Conduct Rules (Schedule-D) of the Conduct Rules enshrined in GSR 54 as made applicable to the employees of the Departmental Canteen/Tiffin Rooms of CSIR.

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LIST OF DOCUMENTS BY WHICH THE ARTICLES OF CHARGE FRAMED AGAINST SHRI MOHD SHAMIM BEARER DEPARTMENTAL CANTEEN CIMAP LUCKNOW ARE PROPOSED TO BE SUSTAINED

- 1. Reports dated 10.4.1987 and 21.4.1987.
- Memorandum No. 6/577/83-Mp (Adm) dated 13.4.1987. 2.
- Telegram No. 6/577/83-Mp (Adm) dated 23.4.1987. 3.
- Memorandum No.6/577/83-Mp (Adm) dated 5.5.1987. 4.

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LIST OF WITNESSES BY WHOM THE ARTICLES OF CHARGE FRAMED ACAINST SHRI MOHD SHAMIM BEARER DEPARTMENTAL CANTEEN CIMAP LUCKNOW ARE PROPOSED TO BE SUSTAINED.

- 1. Dr. A.K. Singh, Hon, Secretary, CIMAP Canteen Committee, CIMAP, Lucknow.
- 2. Shri K.D. Verma, Hon. Secretary, CIMAP Departmental Canteen, CIMAP, Lucknow.

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भी मान निरेशक सी मेम जुवरेल, परीदी नगर, लखनका।

महोदय,

सचिनय निवेदन है कि प्राथि एक बीमार स्यावत हैंजी मेहट हाउस में काम नहीं कर रहा है। 19.3.87 की प्रार्थी ने अपना कार्यभार सम्भाला और अ×अ×अ×अ×अ ो 31. 3. 87 तक किया उसके बाद वैयर मैन ला**हब से कहा कि आप गेरट हाउस** में कार्य करें तो मैंने कहा कि साहब मैं पढ़ा लिखा नहीं हूं। गेरट हाउस का कार्य मैं नहीं कर सकता है। तो वेयर मैन वसाहब ने कहा कि काम करना है तो विस्ट हाउस में करी वरना गेट के अन्दर नहीं आने दिया जायेगा । 1.4.84 की मैं अपनी नौकरी पर गया मगर उसे ।।. 30 बजे तक भेट के अन्दर नहीं जाने दिया । ।। 30 बजे चेया मैन ताहब फिर गेट पर आये और कहने लगैंकि जब तक बड़े साहब नहीं आ जाते तब तक आप गेरट हाउस में करी इस बात में राजी हो गया । मैं गेरट हाउस में काम करने लगा और 👉 क्री फिर 3.4.87 ही चंगर मैन साहब ने वहा वि आप पूरे मेरद हाउस का चार्ज लेकर इस र जिस्टर पर हस्ता देर वरे। इस पर हमने कहा कि जब तक घडे साहब नहीं आ ते है तब तक हम हरतादैर नहीं करेंगे। हम व्हें साहब से बात कर लेंगे। तब उस पर धेयर मैन साहब ने कहा कि अगर तुम इस राजिस्टर अपने हस्ताक्ष्ट नहीं करोगे, तो तुम्हे गेट के अन्दर नहीं आने दिया जायेगा । एसी कारणा मैं असनी नौकरी पर/आं पा रहा हूँ ।

हमने अपनी हिमारी का प्राणा पत्र । सिवील अस्पताला का अवकाशा मुर्थना पत्र के साथ प्रस्तुत करने के बाद भी मेरे पूरे महीने का वैतन काट दिया गया। म तिम हम भी बहुत ही निर्धन व्यक्ति हूँ। एवं रेरे पूरे भड़ीने का वैतन काट दिया जायेगां अभी मैं वया खाऊवाँ और वृषा अपने बच्चों की खिलाउगाँ।

श्री तान जी ते प्रार्थनामह है कि प्रार्थ के साथ स्थाय किया जाये । जिसते कि प्राथि को आर्थिक के ठिनाई भी हा साजना न करना पड़े।

यदि प्रार्थी को प्रार्थी को नयाय नहीं मिला तो प्रार्थी अनंपद होने के कारणा पार्थी गेरट हाउन में वार्य करने में अत्ययं रह कर वह अवनी तैया ते सुवित् वाहेगा ।

अन्त में श्रीकान जी से हुइरी पुन: प्रार्थना है कि सुके अपनी/जगह पर कारी करने की अनुभति प्रदान करने का कब्ट करें।

पृथि एवं असला परिवार आएं का आजीपन आभारी रहेगा ।

रिक्स किया । मोठ शामी म वेहरा ।

THE DEPLICAL AURIL ut Dal

C. Sonkar Advocate

Sadar Bazar Cantt Lucknow.

Date.....

Ref.

The Director Of Canteen, New Delhi.

315 65 - 3 A

Sir,

To,

under instruction from my client Shri Mohammad Shamim R/O Ia jpat Rai Marg Kothi No. 2. Sadar Bazar, Lucknow Cantt. I hereby give you the following notice:

That my client was initially appointed on the post of Bearer in the year 1980 on adhock basis and my client also appeared in interview and was appointed existing and clear i vacancy in the year 1982 was placed on the post of Bearer on permanent basis.

That in the year 1987 my client fell seriously ill and also applied for medical leave supported by medical certificate issued by doctor of Civil Hospital Lucknow, the applied leave was not granted and salary of month of April 87 was not paid to him.

That my client receiving a memorandum dated 5.64987 proposing to hold an enquiry against him under Conduct Rules 17 (Schedul-B) and a raply was also submitted by my client.

That my client also approached to the Director and expanded his position but all in yain and my client from April 1987 till this date nobatato anguirjaugsinofitanofmui sibest at somet. called into the enquiry not witnesses named in the memo were XXXXXXXXXXX examined before min.

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the authorities concern pushed my client here and there.

That my client is poor man and there is big family of my client which are totally based on the earning of my client.

I, therefore call upon through this notice kindly allow my client to resume his duties and also manage to pay his balance salary otherwise my client will seek remedy in the Competent Court of law and please also note that you will also be liable to pay cost and damage to my client.

Youre Jaithfully,

Dated: 2815 90

(P.C. Sonkar)
Advocate
Collectorate, Lucknow.

Comittee CIMAP Departmental Canteen Post Bag No. 1
Ram Sagar Missa Nagar Lucknow with a request to
look into the matter sympathetically and prompt
action in the matter.

P.C. Sonkar

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Tun Cofy Alluted July 19-92 • ब अदालत श्रोमान Centese Ad months to Twell Add Benh All of प्रतिवादी रेस्पाडेन्ट प्रतिवादी (रेस्पाडेन्ट नं० मुकद्दमा पेशी की ता० सन् अपर लिखे मुकद्दमा में अपनी ओर से श्री प्रयाग जारायण लाजपेई

एंडवोकेट एवं श्री कार्तिकेय बाजपेई एंडवोकेट भेरो जी

रोड, लखनक महोदय

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्मा में वकील महोदय स्वयं अथवा अन्य बकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निग-रानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या हमारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें - वकील महोदय द्वारा की गई वह 📭 कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह मी स्वीकार करता हूं कि में हर पेशी पर स्वयं या अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी र्मी एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे बकील पर नहीं होगी इसिलये यह वकालतनामा लिख दिया प्रमाण रहे और समय पर कम्म आये।

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

LUCKNOW BENCH.

31

WRITTEN STATEMENT ON BEHALF OF RESPONDENTS.

In

0.A.NO.219/90.

Mohd. Shamim Applicant.

Versus

Union of India & Others Respondents.

I, P.Krishnan aged about 52 years, son of Shri Parameswar Administrative Officer, Central Institute of Medicinal and Aromatic Plants, (Counsel of Scientific and Industrial Research)
P.O. Ram Sagar Misra Nagar, Lucknow do hereby solemnly affirm and state as under;—

- 1. That the deponent has read the application filed by Shri Mohd. Shamim and has understood the contents thereof.
- 2. That the deponent is well conversant with the facts of the case stated hereinafter and is filing this Written Statemen on behalf of all the respondents.

-; PRELIMINARY OBJECTION ;-

(i) That the Counsel of Scientific and Industrial

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Research is the parent establishment and the Central Institute of Medicinal and Aromatic Plants is functioning under the aegis of the C.S.I.R.

- (ii) That the applicant is estopped from contending that he is in continuous employment of the respondent and is entitled to get salary for the reason that he made a statement before the Chairman, C.I.M.A.P. Departmental Canteen that he is not interested to work in C.I.M.A.P. Departmental Canteen.
- (iii) That the applicant has not exhausted the departmental remedies available to him for redressal of his grievance and on this account only the 0.A. is not maintainable under Sec. 20 of the Administrative Tribunal Act.
- 3. That the contents of para 1 of the D.A. need no comments.
- departmental canteen is not registered with the Directorate of Canteen, New Delhi and as such its employees are not holder of a civil post under the State. Thus the subject matter of the present O.A. is not within the jurisdiction of this Hon'ble TRibunal and accordingly it is not maintenaible under Sec.14 of the Administrative Tribunal Act, 1985. As the applicant does not hold a Civil post under the Union of India provisions of Article. 311 of the Constitution of India are not applicable to the present case.
- That in reply to para 3 it is stated the present O.A. is

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barred by Limitation under Sec. 21 of the Administrative Tribunal Act in as much as the cause of grievance arose on 5-6-89 when the Charge-sheet was served on the applicant.

- 6. That the contents of paras 4(1) to 4(4) are admitted.
- That the contents of para 4(5) are denied. No application for leave on medical grounds was received from the applicant. He remained on unauthorised absence w.e.f.6-4-1987. He was asked vide letter No.6/577/83-M.P.(Admn) dt.13-4-87 to join duty immediately failing which action will be initiated against him Again on 23-4-87 a reminder telegram was sent (Annexure R-1). to him in which he was informed that he was absenting unauthorisedly from 6th April, 87. He was asked to report immediately failing which disciplinary action will be taken against him. Copy of the above telegram was sent to him by post in confirmation at his residential address (Annexure R-2). letter dt. 5-5-1987 Shri Shamim was informed that he had been absenting unauthorisedly since 6-4-87 and in spite of the above office memos and telegram he had not reported for duty. further directed to report for duty latest by 14th May, 1987 failing which disciplinary action will be initiated against him for his unauthorised absence and defiance of orders.
- 8. That in reply to para 4(6) it is stated that the salary of the applicant was not paid to him since 6-4-1987 as he was on unauthorised absence and in spite of repeated reminders he failed to report for duty. Even the above communications remained unreplied.

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- 9. That in reply to para 4(7) it is stated that the applicant was not on leave since 6-4-1987. As matter of fact he on unauthorised absence from duty since 6-4-1987 and in spite of many reminders from the department he did not resume duty. It is, however, denied that he availed leave upto 31-3-1987 which was granted to him.
- 10. That the contents of para 4(8) need no comments.
- 11. That in reply to para 4(9) it is stated that when the applicant attended the enquiry on 17th Sept, 1987 the subject matter of the enquiry was explained to him in Hindi & at that time he did not raise any objection to the effect that he may be given Hindi Translation of the Charge—sheet. On the other hand he participated in the enquiry.
- 12. That the contents of para 4(10) are admitted extent that the applicant appeared for enquiry on 17th Sept, 1987 and the subject matter of the Charge-sheet was explained to him in Hindi. Rest of the contents are denied.
- 13. That the contents of para 4(11) are denied. The subject matter of the Charge-sheet and all connected documents were explained to the applicant during the course of enquiry and thereafter his signatures were obtained. This was done before the witnesses.
- 14. That in reply to para 4(12) it is stated that the applicant was not served with any order of suspension. The applican

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never reported for duty even after the enquiry. He failed to report for duty after 26-4-87 in spite of repeated reminders as has been indicated in the above paragraphs.

- 15. That the contents of para 4(13) are denied.
- 16. That in reply to para 4(14) it is stated that the petitioner was never served any such orders which might have stopped him to join his duty. As a matter of fact the department did not consider it necessary to issue any such order for his unauthorised absence after the inquiry, in (view of his inability to attend his duties in C.I.M.A.P. Canteen as intimated by him in his written statements.
- 17. That in reply to para 4(15) it is stated the enquiry was conducted in accordance with the rules.
- 18. That the contents of para 4(16) are denied.
- 19. That in reply to para 4(17) it is stated that the enquiry has not been completed in view of the statement of Shri Mohd.

 Shamim for his inability to continue his service in C.I.M.A.P.

 Canteen. In his statement before the enquiry officer, Shri Shami has stated that as the Institute was for away from the city he cannot lookafter his parents during those days when he is detain ed in the office late at night when there is a guest in the Institute or when there is any function in the Institute. As such it was not considered necessary to inform about the decision of the enquiry report.

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- 20. That in reply to pera 4(18) it is stated that Shri Mohd.

 Shamim was a temporary employee of C.I.M.A.P. Canteen. Moreover the said canteen is not registered under the Director of Canteen, New Delhi so far. Hence no service conditions or any other long-term benefits are guaranteed to him as are admissible to the Registered Canteen Employees.
- 21. That in reply to para 4(19) to 4(21) it is stated that in view of the applicants statement made on 17-9-87 before the enquiry officer the averments raised in the answering paragraphs are not tenable.
- 22. That in reply to para 4(22) it is stated that the provision s of para 311(2) of the Constitution of India are not applicable in the present case.
- 23. That in reply to para 4(23) it is stated that there has been no violation of the principle of natural justice in the present case.
- 24. That the contents of para 4(24) are denied. Since the applicant left the service of his own free will, he has not right to claim re-instatement.
- 25. That the Grounds for Relief indicated in various subparagraphs of para 6 have been adequately replied in the above paragraphs and need no further reply.
- 26. That the contents of paras 6 and 7 need no comments.

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27. That in view of the submissions made in the above paragraphs the reliefs sought for in para 8 and Interim order prayed for in para 9 are not tenable. The O.A. lacks merit and is liable tobe dismissed with Costs.

(DEPONENT)

- VERIFICATION ;-

I, the deponent above named, do hereb	y verify that the
contents of paras are tru	e to my personal
knowledge and those of paras 3 to	are based on
records and legal advice which I believe tob	e true. No part of
it is faise and nothing material has been su	ppressed. Sa help
res Cod.	

(DEPONENT)

CIMAP DEPARTMENTAL CANTEEN

CENTRAL INSTITUTE OF MEDICINAL & AROMATIC PLANTS POST BOX NO.1, P.O. RAM SAGAR MISRA NAGAR LUCKNOW

Anun PI

No.6/577/83_MP(Adm.)

Dated : 13-4-1987

MEMORANDUM

It has been reported that Shri Mohd. Shamim, Bearer has been absenting unauthorizedly from duty since 6-4-1987. He is hereby directed to join duty immediately failing which action will be initiated against him.

> (K.D. VERMA HONY SECRETARY

To.

Shri Mohd. Shemim, Bearer, Sadar Bazar Cantt., Lajpat Rai Marg, Kothi No. 2, LUCKNOW

Copy to :-

D. Hon

1. Chairman, Canteen Committee, CIMAP, Lucknow.

2. Finance & Accounts Officer, CIMAP, Lucknow.

3. Bill Section

4. Office copy

P/106

STATE

EXPRESS

TELEGRAM

MOHD SHAMIM BEARER SADAR BAZAR CANTT. LAJPAT RAI MARG KOTHI NO.2 LUCKNOW Amm- R-2

REFER MEMO DATED THIRTEENTH APRIL (.)

ABSENTING UNAUTHORIZEDLY FROM SIXTH APRIL (.) REPORT
FOR DUTY IMMEDIATELY FAILING WHICH DISCIPLINARY ACTION
WILL BE INITIATED

MEDPLANTS

N.T.T.

CIMAP DEPARTMENT CANTEEN
CENTRAL INSTITUTE OF MEDICINAL & AROMATIC PLANTS
POST BOX NO.1,F.O. RAM SAGAR MISRA NAGAR
LUCKNOW-226016

No.6/577/83_MP(Adm.)

Dated : 23-4-1987

Copy by post in confirmation of the above telegram to Shri Mohd. Shamim, Bearer, Sadar Bazar Cantt., Lajpat Rai Marg, Kothi No. 2, Lucknow with the instruction to join duly immediately failing which disciplinary action will be initiated against him.

2. Chairman, Canteen Committee, CIMAP, Lucknow.

3. Finance & Accounts Officer, CIMAP, Lucknow.

4. Bill Section

5. Cashier, CIMAP, Lucknow.

6. Office copy

(K.D. VERMA) HONY. SECRETARY

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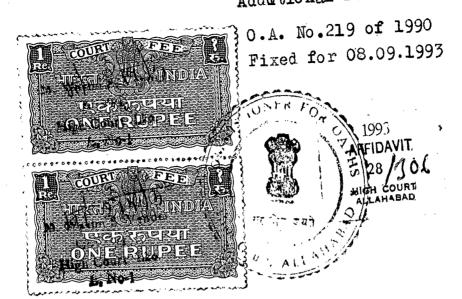
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In THE HON BLECENTRAL ADMINISTRATIVE - TRIBUNAL

Addational Bench - Lucknow.

41



Mohd. Shamim

Applicant

Vs.

TheUnion of India & Others

Respondents

REJOINDER AFFIAVIT

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I, Mohd. Shamim, agedabout 32 years S/O Sri Mohd Yousuf R/O Kothi no.2 Sadar Bazar, Lajpat Rai Marg, Ca-Lucknow, do hereby solemnly affirm as under:-

- 1. That the contents of para 1 & 2 of the W.S. do not require any comments.
- 2. That the contents of para 2(1) of the W.S. n no reply.
- denied. The Deponent had nevermade any Statement before the Chairman CIMAP DEPARTMENTAL CANTEEN that he is not interested in the work. The Opp. parties a required toprove the contents of para underreply. The Deponent is in continuous services of the Respondent in the eyes of Law and accordingly he is entitled to the full salary and other consequential benefits.
- 4. That the contents of para 2 (3) of the W.S. as denied and the contents of para 6 (1) of the Origin Application are reiterated. The Deponent has made several representations to the Respondents but no mastaken. Thus the original Application is maintain
- 5. That the contents of the para 3 of the W.S denied. The deponent is a Govt. Servant and he in holding the Civil Post. It is mentioned in the dated 01.07.92 written by the Joint Secretary of J.R.



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(Administrative) which has been addressed to all the Directors and Heads of Labs & Canteen. The copy of the letter wasalso forwarded to the O.P. No.2. According to the letterdated Ol.07.92 the Employees of Non Constitutory Departmental Canteen will betreated as Regular Employee of C.S.I.R. w.e.f. Ol.10.91 and will be entitled toget all the benefits which are available to a Regular Govt. Servant of C.S.I.R. The copy of the letter dt. Ol.07.92 is filedherdwith as Annexure-RA-1 to this Rejoinder Affidavit.

- Secretary of C.S.I.R. has also written a letter on 21.05.93 in which it has been mentioned that the employee of the NON Constitutory Unregistered Departmental Canteen shall also be governed by the letter dated 01.07.92, regarding Service matters. The copy of the letterdated 21.05.1993 is filed herewith as Annexure-RA-2 to this Rejoinder Affidavit. Thus even the employees of the Unregistered Canteen are also holder of Civil post in Union of India and they are entitled to get the protection of Art.311 of the Constitution of India. Thus the present Original Application is within the Jurisdiction of this Hon'ble Tribunal and according to as mentioned U/S 14 of the AdministrativeTribunal Act. 1985.
- That the contents of para 5 of the W.S. are denied. The deponent was not allowed to resume his duties without passing any written order against him. Thereafter the deponent moved several representations to the Respondnets. Lastly he served a legal Notice through Counsel on 21.5.90 which isalreadyon record as Annexure-5 to the Original Application. Thereafterthe Deponent had filed the Original Application on 10.07.90. Therefore the Original Application is well within the time as prescribed U/S 21 of the Adminstrative Tribunal Act.
- 8. That the contents of para 6 of the W.S. needs no reply. The contents of paras 4(i) to 4(IV) of the Original Application are reiterated.

9. That the contents of para 7 of the W.S. are denied. It is wrong to say that the deponentwas asked to report to his duty. In fact no any kindly of letter or any information regarding the joining of the duty was received by the deponent. Both the letters Annexed

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by the Respondents alongwith their W.S. appears to be FARZI as there is no mention of Despatch Number on the letters. Only the letter no. is mentioned. The Opp. parties are required to prove the contents of para under reply. The Deponent had applied for Medical Leave by moving the Application to the Respondents. The contents of para 4(v) of the Original Application are reiterated.

- 10. That the contents of para 8 of the W.S. are denied and the contents of para 4 (vi) of the Original Application are reiterated. The deponent could not know the result of his Leave Applications due to illness.
- 11. That the contents of para 9 of the W.S. are denied and the contents of para 4(vii) of the O.A. are reiterated. The Deponent was never informed by the Respondents to resume his duties.
- 12. That the contents of para 10 of the W.S. needs no reply.
- 13. That the contents of para 11 of the W.S. are denied. The contents of para 4(ix) of the Original Application are reiterated.
- 14. That the contents of para 12 of the W.S. are admitted to the extent that the deponent was called forthe Enquiry, but rest of the contents are denied. It is wrong to say that the subject matter of the Charge Sheet was explained to the Deponent in Hindi. The contents of para 4 (x) of the Original Application are reiterated.
- 15. That the contents of para 13 of the W.S. are denied. Neither the subject matter of the Chargesheet no any connected documents were explained to the deponent. The contents of para 4(xi) of the Original Application are reiterated.
- 16- That the contents of para 14 of the W.S. are denied. The contents of para 4(xii) of the Original Are reiterated.
- 17. That the contents of para 15 of the W.S. are denied. The contents of para 4 (xiii) of the Original Application are reiterated.



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- 18. That the contents of para 16 of the W.S. are denied. The contents of para 4 (Xiv) of the Original Application are reiterated. The Deponent was never informed regarding the result of the Enquiry Proceedings and he was restrained from working in an arbitrary manner without passing any specific order.
- 19. That the contents of para 17 & 18 of the W.S. are denied. The contents of para 4 (Xv) and para 4 (Xvi) of the Original Application are reiterated.
- That the contents of para 19 of the W.S. are denied. The contents of para 4 (Xvii) of the Original Application are reiterated. The deponent never made any statement before the Enquiry Officer, that he is unable to perform his duties. The Opp.parties are required to prove the contents of para under reply.
- 21. That the contents of para 20 of the W.S. are denied. The contents of para 4 (xviii) of the Ori-ginal Application are reiterated. The deponent is entitled to get the benefit like the employee of the Registered Canteen in view of the letters Annexure RA-1 & RA-2, because the employees of even un-registered canteens have been given the same benefit which are being given to the regular employees of the Central Government.
- 22. That the contents of para 21 of the W.S. are denied. The contents of para 4 (XIX) to para 4 (XXI) of the Original Application are reiterated.
- denied. Further the contents of para 22 of the W.S. are denied. Further the contents of para 4 (xxii) of the Original Application are reiterated. The Employees of the Canteen have been treated as Govt. Servants and Holders of the Civil Posts by judicial pronouncements made by the Hon'ble High Court as well as by different circulars issued by C.S.I.R. from time to time. Thus the Deponent is entitled to get the protection of Art. 311 of the Constitution of India.

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24. That the contents of paras 23 & 24 of the W.S. aredenied. The contents of para 4 (xxiii) Para 4 (xxiv) of the original Application are reiterated.

- 25. That the contents of para 25 of the W.S. are denied. The contents of para 6 of the Original Application are reiterated.
- 26. That the contents of para 26 of the W.S. needs no comments.
- 27. That the contents of para 27 of the W.S. are denied. The deponent is entitled to get the reliefs prayed by him in para 8 of the Original Application. The Original Application is based on true facts and genuine grounds and the Original Application is liable to be allowed with cost.

Dated: 09.1993

Deponent.

Verification.

I, the above named deponent do hereby verify that the contents of paras 1 to of this R.A. are true to my knowledge and the contents of paras are true to my belief.

Nothing material has been concealed and no part of it is false, so help me God.

Signed and verified today thisthe May of Sept. 1993, in the Hon'ble Court Compoundat Lucknow.

Deponent.

I identify the deponent who has signed before me

(P.N. Bajpai)
Advocate.

Solemnly affirmed before me on 1,09.1993 at 6.3. M./P.M. by Sri Mohd. Shamim, the above named deponent who is identified by Sri P.N. Bajpai, Advocate, Hon'ble High Court of Judicature at Allhabad (Lucknow Bench) Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this Affidavit which has been readover and explained by me.

High Court, Allagabad
Lucknow Berich

No. 2017

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AMMEXURERAS

(1)

COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH

ANUSANDHAN BHAVAN RAFI MARG NE#-DELHI = 110001

No.17(202) /92-E.II(U-3)

Date: 1st July 1992

From: Joint Secretary (Admn.) C.S.I.R.

To,

The Directors/Heads of all National Labs./Instts.

Sub: Employees of non-statutory registered departmental canteens - treatment of - as regular employees of CSIR.

Sir.

I am directed to state that in pursuance of the approval accorded by Governing Body at its meeting held on 6.5.1992, the employees of the non-statutory registered departmental canteens/tiffin rooms in position as on 1.10.1991 in various Labs./Instts. of CSIR will be treated as regular non-technical employees of the Council w.e.f. 1.10.1991 entitled to all benefits which a Council employee of comparable status is normally entitled to except GPF. Pension, Group Insurance Scheme in respect of which separate communications will follow in due course. Copies of the following orders issued by Government of India in this regard are attached for information and implementation of the decisions contained therein so long as these are relevant to the CSIR system:

- 1) O.M. No.F.2(26)-B(CDN)/92 dated 24.1.1992 of Ministry of Finance, Deptt. of Economic Affairs (Budget Division), New Delhi.
- 2) O.M. No.12/5/91-Dir(C) dated 29.1.1992 of Ministry of Personnel, Public Grievances & Pensions (Deptt. of Personnel & Training), New Delhi.
- 3) O.M. No.3/1/92-Dir(C) dated 30.1.1992 of Ministry of Personnel, Public Grievances & Pensions (Deptt. of Personnel & Training), New Delhi.

It may, however, be stipulated that these orders to treat them as Council employeea are applicable only to the staff who were in position as on 1.10.1991 in the non-statutory

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departmental canteens/tiffin rooms which are centrally registered as on 1.10.1991 with the Director (Canteens) of the Department of Personnel & Training, New Delhi carrying valid registeration number allotted to such Canteens/Tiffin Rooms by the above Department.

As per instructions contained in Department of Personnel & Training, O.M. No.12/5/91-Dir.(C) dated 9.4.1992 (copy enclosed), no financial support will be provided here-after in the lorm of Capital Grants/Replacement Grants, Grants for repairing of main equipment, loan or advance by CSIR as mentioned therein in respect of the registered canteens/ tiffin rooms where 100% payment of pay & allowances of their employees is now to be borne by CSIR in pursuance of the above Governing Body decision. Sales proceeds of these Canteens/ Tiffin Rooms may continue to be deposited in the Nationalised Bank as hitherto and accounts may be operated as per instructions contained in the Green Book and should not be mixed with CSIR accounts.

It is, however, reiterated that instructions contained in this office circular of even number dated 17.2.1992 with regard to freeze the present staff strength of non-statutory registered departmental/cooperative canteens/tiffin rooms of CSIR as on 1.10.1991, be followed scrupulously.

Kindly acknowledge receipt.

Yours faithfully,

(K.L.Katk: Under_Se

Encl: a/a

Copy to:

1. Sr. F&AOs/F&AOs of all Labs./Instts. of CSIR.

2. DS(CO), CSIR Hqrs./Dy. FA(F) & (B)/Sr/F&AOs in CSIR Hqrs.
3. SO (E.II(Unit-1)
4. SO (E.II(Unit-2)
5. US(Admn.), CSIR Complex.

6. Dr. Dinesh Abrol, President, CSIR SWA C/o NISTADS, New Delhi.

Shri J.P.Sharma, President, Fed. of CSIR EWUA, C/o NPL, New Delhi.

8. Director (Canteens), Department of Personnel & Training, Lok Nayak Bhavan, New Delhi for information.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITION DE BENCH LUCKNOW MAMB SHAMIM VERSCS up parta MEUNION OF IND A Lot

AMNEXURE RA-2

.: Phone:

Gram: 'CONSEARCH' New Delhi

Telnx: 31-65202 } CSIR IN



🔑 यैद्रानिक तथा औद्योगिक अनुसंधान परिषद् COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH

रम्बे मार्ग, RAFI MARG.

संस्पा

No 17/202/1/ NBRI/92-E.II नई दिल्ली-110 001

प्रैषक FROM

संयुक्त सचित्र (प्रशासन)

Joint Secretary (Admn.)

Council of Scientific and Industrial Research

To

The Director, National Botanical Research Institute.

Sub: - Regularisation of the employees of non-statutory unregistered departmental/cooperative Canteens/ Tiffin Rooms located in CSIR Labs./Instts.

Sir,

In pursuance of the decision taken by the Governing Body at its meeting held 4.11.1992, DGSIR in consultation with Financial Adviser, CSIR has been pleased to accord approval to the regularisation of the employees of unregistered canteen/Tiffin Room of your Laboratory numbering Four (4) with effect from 4.11.1992, as per information provided vide your letter No. NERI/Canteen/93-GL dated 19.04.1993/. After regularisation, these employees shall be governed by the same terms and conditions as notified vide our letter of even number dated 1.7.92 and subsequent instructions on service matters of these employees issued in this regard from time to time.

fulfilment of the requirement of medical fitness and verification of character bas antecedents under the rules.

Zsubject to

It may, however, be reiterated that the instructions contained in this office circular No.17(202)/92-E.II dated 17.2.1992 be followed scrupulously.

Yours faithfully,



/FAO of the Laboratory.

(NBRI Lucknow)

(K.L.KATYAL) DEPUTY SECRETARY

DEPUTY SECRETARY

In the Central Administrative Tribunal Additional Bench, Allhabad Circuit Bench, Lucknow.

O.A. No. of 1990

TOTAL PROPERTY OF THE POLICY ALLAHABAD

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ALLAHABAD

Mohd. Shamim

Applicant.

versus

The Union of India & Others ... Respondants.

supplementary Rejoins of Affidavit.

I, Mohd. Shamim aged about 30 years S/O Mohd. Yusuf R/O Kothi No.2 sadar Bazar Lajpat Rai Marg, Cantt. Lucknow. do hereby solemnly affirm as under.

- to prove that he was a Govt. Servant.
- 2. That the deponent has already filed the papers in support of his pleadings. They itself show that the deponent was a Govt. Servant.
- a Department of Govt. of India Ministry of Personnel and P.G. and Pension . Its Director

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is one for whole India.

- 4. That the deponent is filing herewith few other documents showing that the House rent allowance has been allowed to the employees of the Canteen Department. He is also filing herewith the increment Certificate. This document also shows that the Department is a Department of Central Govt. The documents are filed herewith as Annexures-12 & 13 to this Affidavit.
- 5. That the Opp.parties will clarify the position on this point when the notices will be issued to them.
- from the Govt. Treasury. He is not the servant of any Private Department.

Dated: 22.10.90

De pone nt.

Verification.

I, the a-bove named deponent do hereby verify that the contents of paras 1 to 4 of this Affidavit are true to my knowledge and the contents of paras 5 & 6 are true to my belief. Nothing material has been concealed and no part of it sis false, so help me God.

Signed and verified today this the 22nd day of Oct. 1990, in the High Court Compound.

Deponent.

I identify the deponent who has signed before me.

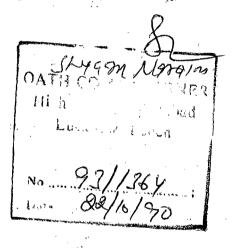
P.N. Bajpai Advocate.



solemnly affirmed before me on 22.10.90 at \$35 A.M. /P.M. by the above named deponent who is identified by Sri P.N. Bajpai, Advocate High Court of Judicature a t Allahabad(Lucknow Bench) Lucknow.

I hage satisfied myself by examining the deponent that he understands the contents of this Affidavit which has been readover and explanined by me.

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ne coontral administrative and itional Bench, Allahabad, ircuit Bench, Lucknow.
. Shamin 111 ribunal. Mohd. Fatitioner Judia & others Annexure No. Union of Parties Sle Mohd Sha Name of 1 noumber: De partimont al when she increment claimed is the first to carry a Government Servant over efficiency bar, columns 5,5 and 7 should be filled up in red ink. The figure (1) of (2) which certificate (2) applies. officiasubstanive or faether applies. The explanatory memorandum should be submitted in any case in (1) or (2)0 pay 0 post Scale Present should be placed against each name according as the certificate whi ch 10000 presont drawn pay is E NOH CAL INCREMENT CERTIFICATE ment incre-Prepart Date of STATION Future duty not Absence co unting from From for incre-4000 continued to officiate in the post those, holding the posts in officia capacity, all other kinds of leav Leave without pay _ 20 and in the

MGIPTC-387-19 Gerl. Admn./76-77-GIPTC-(C-397)-28.8.76-30.00,500

he Central Administrative infoundle additional Bench, Allahabad, Circuit Bench, Lucknow. Mond. Shawin versus

The Union of India & others Annexure No. 13

retitioner Opp. Parties

No.3/2/10/86-Dir(C) Government of India Mintstry of Personnel P.G.&Pensions (Deptt. of Personnel and Trg.) (Director of Canteens)

> New Delhi. Dated the 26.7.89

OFFICE MEMORANDUM

Grant of House Rent Allowance and Compensatory (City)Allowance at old rates with respect to revised may scales for the period from 15.1.1986 Subject:to 30.9.1986 to Non-statutory canteen employees.

The undersigned is directed to state that it has been decided that the employees of non-statutory emitted tiffin rooms will also be poid House Rout Allowance Companie tory (City) Allowance as per provise of Ministry of Piniarce, Department of Expenditure 0.4. No. F. 21011/8/85-E. LI(B) duted 4.7.1989 (copy enclosed for ready reference).

the Bubstdy at the existing rates i.e. at the rate of 100% to the case of Tiffin Rooms and 70% to the case of conspans on the revised rates of BRA/CCA will be claimable.

This issues with the concurrence of Home Elmerce Division vide their U.O.No.3911/FA(H)/89 dated 18.7.80.

DIRECTOR OF CARTEENS

1.All Ministries/Departments I Govt. of India.

:11 the Chairman of the Managher Committee of the Departmental/Cooperative confecus/Tiffin Rooms.

73 Ministry of Finance, Deptt. of Expenditure E.II(B) गत्यमेव जयत

Home Finance Division, Min.

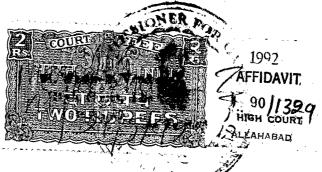
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In the Central Administrative Tribunal Additional Bench - Allahabad Circuit Bench - Kucknow.

Qx4xxN9x219 of 1998(I)

O.A. No. 219 of 1990 (L)

Fixed for -21.5.92



Mohammad Shamim

Applicant

Vs.

Union of India & Others

· Opp parties.

supplementary Affidavit

I, Mohd. Shamim, aged about 32 years S/O, SriMohd. Yousuf, R/O, Kothi no.2, Sadar Bazar, [ajpat Rai Marg, Contonment, Lucknow.do hereby solemnly affirm as under.

1. That the petitioner was required to explain and to give the name of the correct Department and the name of the Ministry in the Central Govt. In this connection the petitioner wants to say that the Canteens established in the Govt. offices belongs to the Govt. and the employees working in the canteen or the Govt. servant. It has been held by the Hon ble Supreme Court in serveral case.

filed today

while

21/5/92

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- 2. That the name of the Ministry written in the address of O.P.No.1 is correct.
- That the application filed by the Applicant is liable to be admitted as the deponent is the Govt. Servants.

4. That the deponent is entitled to get the reliefs claimed.

Dated:21.5.92

Deponent.

verification.

I, the a ove named deparent do hereby verify that the contents of paras 1 & 2 of this Affidavit are true to my knowledge and the contents of paras 3 & 4 are true to my belief. Nothing material has been concealed and no part of it is false, so help me God.

signed and verified today this the 21st daa of May, 1992, in the Court Compound at Incknow.

De ponent.

before me.

I identify the deponent who has signed

before me.

(P.N.Bajpali

Advocate.

solemnly affirmed before me on 21.5.92 at $O \circ O \circ A.M./P.M.$ by Sri Mohd. Shamim the above named deponent who is identified by Sri P.N. Bajpai, Advocate, High Court of Judicature at Allahabad (Lucknow Bench) Lucknow.

I have satisfied myself by examining the deponent that he understands the contens of this aafidavit which has been readover and explained by me.

OATH COMMISSION
No CO. 13.29



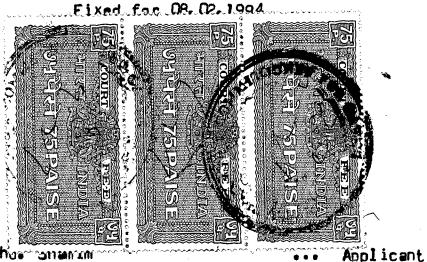
In the Central Administrative Tribunal , Lucknow.

Additional Bench Lucknow.

O. A. No. 219 of 1990

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V s

.. The Union of India & Others

· · · Respondents

Supplementary Rejoinder Affidavit.

I, Mohdo Shamim, aged about 32 years, S/O, Sri Mohdo Yousuf, R/O, Kothi no.2 Sadar Bazar, Lajoat Rai Marg, Cantto Lucknow, do hereby solemnly affirm as undero



- 1. That an 22.12.93, when the case was taken up for final hearing a preliminary objection was raised by the Counsel for the respondent, that the deponent /Applicant is not the Govt. Servant, as such the Original Application &xxXkaxxxka
- is not maintainable. Due to the aforesaid reasons, the Applicant is fibing the supplementary Rejoinder Affidavit.
- 2. That the deponent is a Central Govt. Servant. It is evident by the Circular dated 24.1.92 and and the G.L. issued by the Department of personal & Training dated 9.04.1992 and the G.L. issued by the Govt. 1.1C.91. The copies of circular and G.L. are filed herewith as Annexure=1.2 & 3 to this Supplementary Rajoinder Affidavit.
- 3. That the order contained in Annexure=1 to 3 are

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fully applicable and the deponent is liable to be treated as the Central Govt. Servant and will be entilted to all benefits, which the Central Govt. Servant is normally entitled to thus the present O. A. is verywell maintainable and is liable to be allowed with cost.

Dated: 08.02.1994

Deponent.

Verification.

I, the above named deponent do hereby verify that the contents of paras 1 & 2 of this Affidavit are true to knowledge and the contents of para 3 are true to my belief. Nothing material has been concealed and no part of it is false, so help me God.

Signed and verified today this the 7th day of Feb. 1994, in the Hon'ble High Court compound at Lucknew.

MAIN

Deponent.

I identify the deponent who has signed before me.

P.N. Bajbai) Advocate.

A.M./F.M. by Sri Mohd. Shami, the above named deconent who is identified by Sri P.N. Bajpai, Advocate, Hon'ble High Court of Judicature at Alla habad (Lucknew Bench)

OATH COMMISSIONER Luck now.

All France Barach, Luckson I have under sta

I have satisfied myslf by examining the deponent that he understands the contents of this affidavit which has been readover and explained by me.



Mohal Shamm

ANAIEXULE/

BUDGET.

No. F.2 (26) -B(CDN) /22.
Covernment of India
: Ministry of Finance
Department of Economic Affairs
(Budget Division)

Nov Delm, 24.1.1992.

OFFICE REMOUNDUR

Subject: Employes of non-statutory departmental continues trustment of - of Central Government servents - provisions to be node for their pay and allowances, to

becar in the normal course 70% of the salary bills of the employees of the normal course 70% of the salary bills of the employees of the non-statutory departmental continues, by may of subsidy. The balance for the nort by the cantoons themselves from their own resources. Whenever the cantons are unable to meet their share of the finditure on the salary bills from their own resources, interest-free loans are provided to them by the Covernment for the shortfall.

Locarding to a judgment of the Supreme Court delivered on 11th October, 1991, the employees of the non-statutory Departmental.

| continues are to be treated as Central Government Servents and will be entitled to all bunchits which a Central Government is normally entitled to.

3. Pollowing the judgment of the Supreme Court the entiry provision needed for pay and allowers of the canteen employees may be used by the repective Ministrice/Departments, in their Demands for Grants, from the Revised Estimates 1991-92, under a distance subhead "Departmental Canteens" below when head 'Other expenditure' under the unjor head of account to which the rew new expenditure of the related Ministry/

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